

**The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Consumer Affairs and Public Distribution System) (Shri Venod Sharma) :** (a) The total estimated population (based on 1991 census) of Rajasthan covered under Revamped Public Distribution System is 2,55,01,078.

(b) and (c) The operational responsibility of implementing the public Distribution system (PDS) vests with the State Governments/UTs and all related matters like distribution within the State/UT, entitlement criteria, opening of fair price shops, issue of ration cards etc. are dealt by them. The Central Government reviews the progress of PDS with State Governments/UTs in regional review meetings and the suggestions of the State Government/UTs are also discussed. The Central Government had advised the States/UTs to set up

district wise control rooms where the consumers could report non-availability of PDS commodities and malpractices by fair price shop owners and unscrupulous traders. The Central Government has delegated powers under Essential Commodities Act and Control Orders issued there under to States/UTs for dealing with matters of malpractices, diversions etc. in PDS. Complaints/suggestions relating to PDS at State level are generally dealt by the district/local administrations for effective and speedy redressal of the grievances. The Central Government does not maintain the details of these grievances.

(d) The quantity-wise details of the items allocated to State Governments/UT Administrations for distribution through Public Distribution System from 1993-94 and 1994-95 is given as under :—

(Figures in 000 Tonnes)

Year	Wheat	Rice	Sugar	Ed.oil	Kerosene	Soft Coke
1993-94	9368.60	12218.70	4299.15	44.91	8577.11	1966.30
1994-95	10587.03	13107.53	4108.18	137.92	8788.03	1037.02

#### CONSTRUCTION OF GODOWNS

**1304. Shri Thayil John :** Will the Minister of Food be pleased to state :

(a) the latest position in regard to construction of the Mararikulam Food Corporation of India's godown in Kerala;

(b) the amount sanctioned for the purpose; and

(c) the time by which it is likely to be completed?

**The Minister of Food (Shri Ajit Singh) :** (a) to (c) Mararikulam Centre in Kerala has been included under the Annual Plan Proposal of Food Corporation of India for the year 1996-97 for the construction of 10,000 tonnes capacity godown.

[Translation]

#### WAH AND ANGAD IRRIGATION PROJECTS

**1305. Shri Shivraj Singh Chauhan :** Will the Minister of Environment and Forests be pleased to state :

(a) Whether the Government are contemplating to approve and Sangad Irrigation Projects in Madhya Pradesh pending under the Forest (Conservation) Act, 1980;

(b) if so, the details thereof alongwith the time by which these are likely to be approved; and

(c) if not, the reasons therefore?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajest Pilot) :** (a) to (c) The proposal for Wah Irrigation Project in district Vidisha was rejected under the Forest (Conservation) Act, 1980 on 30.6.1988. The proposal has been rejected on the grounds of inadequate rehabilitation programme and adverse environmental impacts of the project. Subsequently on request of the State Government to reconsider the proposal, certain essential details have been sought from the State government on 20.2.95, which are still awaited. In the absence of complete details, the proposal cannot be reconsidered for decision. In respect of Sangad Irrigation Project, formal proposal under the Forest (Conservation) Act, 1980 has not been received from the State Govt. of Madhya Pradesh so far.

#### PALM OIL

**1306. Shrimati Bhāvna Chikhilia :** Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to state :

(a) the details of the places allotted for lifting the Palm oil in the country, particularly in Gujarat;

(b) the details of the transport charges of Palm Oil, per metric tonne from the lifting site;

(c) whether some State Governments have sent proposals to the Union Government, requesting to increase the transport charges;

(d) if so, the details thereof, State-wise; and

(e) the reaction of the Government thereto?

The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Consumer Affairs and Public Distribution System) (Shri Venod Sharma) : (a) and (b) A list of Delivery Points of the State Trading Corporation (STC) from where imported edible oil for PDS is made available for lifting and the rates of reimbursement of road freight charges for movement of stocks from STC's storage point to the Principal Distribution Centre (PDC) of the States/UTs are indicated in the statement enclosed.

(c) and (d) The State Governments of Andhra Pradesh and Tripura have sought reimbursement of actual transportation charges @ Rs. 1800 PMT and Rs. 1200 PMT for lifting imported palmolein from the storage points of STC at Bombay and Guwahati respectively.

(e) Supply of imported palmolein through PDS is subsidised as a result of which there is a huge deficit in the Edible Oil Account of Government. Under the given circumstances Government is not in a position to increase the existing rates of road freight reimbursement of States/UTs.

### STATEMENT

#### Rates of Road Freight Subsidy Provided to States/UTs under PDS w.e.f. 1.9.1984

Sl. No.	State/UT	STC's Delivery Point	PDC of State/UT	Distance (Km) between dely. point & PDS	Rate of Subsidy (Rs. PMT)
1	2	3	4	5	6
<b>Bulk Oil Delivery</b>					
1.	Andhra Pradesh	Vizag	Hyderabad	637	335
		Bombay	Hyderabad	731	350
2.	Karnataka	Mangalore	Shimoga	195	120
		Madras	Shimoga (upto 31.3.86)	600	315
		Bombay	Shimoga	799	380
		Mangalore	Bangalore	360	190
		Madras	Bangalore (w.e.f. 1.4.86)	330	175
3.	Kerala	Madras	Mangalore	402	210
		Mangalore	Cochin	700	370
4.	Tamil Nadu	Madras	Madurai	450	235
5.	Lakshadweep	Mangalore	Kavaratti	(Road+Sea)	435
		Madras	Kavaratti	(Road+Sea)	275
6.	Pondicherry	Madras	Pondicherry	162	100
7.	A & N Islands	Madras	Port Blair	Sea Route	-
		Calcutta	Port Blair	Sea Route	530
8.	Gujarat	Kandla	Baroda	435	145
		Bombay	Baroda	441	210

1	2	3	4	5	6
<b>Tinned Oil Deliveries</b>					
9.	Chandigarh	Ludhiana	Chandigarh	99	35
		Amritsar	Chandigarh	225	70
		Delhi, Sahibabad	Chandigarh	248	80
		Faridabad, Gurgaon			
10.	D & N Haveli	Bombay	Silvassa	198	90
11.	Goa, Daman, Diu	Bombay	Margoa	630	250
12.	Delhi	Delhi	Delhi	Not applicable	
13.	Haryana	Karnal	Karnal	Not applicable	
		Delhi etc.	Karnal	121	45
14.	Punjab	Ludhiana	Ludhiana	Not applicable	
		Delhi etc.	Ludhiana	305	100
15.	Rajasthan	Jaipur	Jaipur	Not applicable	
		Delhi etc.	Jaipur	261	85
16.	Uttar Pradesh	Sahibabad	Sahibabad	Not applicable	
		Lucknow, Kanpur	Lucknow, Kanpur		
17.	Madhya Pradesh	Indore, Katni	Not applicable		
		Raipur	Raipur		
18.	Maharashtra	Bombay	Bombay	Not applicable	
19.	Bihar	Patna	Patna	Not applicable	
20.	Orissa	Cuttack	Cuttack	Not applicable	
21.	West Bengal	Calcutta, Asansol	Midnapore	Not applicable	
		Siliguri			
22.	Himachal Pradesh	Amritsar	Shimla	337	180
		Ludhiana	Shimla	198	125
		Delhi etc.	Shimla	347	210
23.	Jammu & Kashmir	Ludhiana	Srinagar	571	345
		Amritsar	Srinagar	520	310
		Delhi etc.	Srinagar	890	445

1	2	3	4	5	6
24.	Assam	Guwahati	Guwahati	Not applicable	
		Siliguri	Guwahati	536	160
		Calcutta	Guwahati	1062	320
25.	*Arunachal Pradesh	Guwahati	Itanagar	265	225
		Siliguri	Itanagar	755	340
		Calcutta	Itanagar	1380	620
26.	*Manipur	Guwahati	Imphal	474	400
		Siliguri	Imphal	1009	530
		Calcutta	Imphal	1536	805
		Dimapur	Imphal	216	184
27.	*Mizoram	Silchar	Aizawl	175	275
		Guwahati	(upto 31.10.86)	535	695
		Silchar	Kawl Kulh	318	415
		Guwahati	(w.e.f. 1.11.86)	661	860
28.	*Meghalaya	Guwahati	Shilong	105	145
		Siliguri	Shilong	640	335
		Calcutta	Shilong	1157	605
29.	*Nagaland	Guwahati	Kohima	351	300
		Siliguri	Kohima	886	465
		Calcutta	Kohima	1413	740
30.	*Tripura	Guwahati	Agartala	632	535
		Siliguri	Agartala	1177	620
		Calcutta	Agartala	1697	890
		Silchar	Agartala	294	250
		(w.e.f. 20.2.87)			
31.	Sikkim	Siliguri	Gangtok	114	115
		Calcutta	Gangtok	749	300
		Guwahati	Gangtok	650	275

For S. Nos. 22, 23 & 31 revised rates implemented w.e.f. 1.2.87 only.

\*For Hilly States, except Assam, Further subsidy of Rs. 500/- PMT is reimbursed w.e.f. 1.12.90.